

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.** : 276/MP/2022

**Subject** : Petition under clause 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for in-principle approval for incurring Additional Capital Expenditure (ACE) during 2019-24 block towards reconstruction of Residential/Non-Residential Buildings.

**Date of Hearing** : 10.1.2023

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Ajmer Vidyut Vitran Nigam Ltd and Ors

**Parties present** : Shri S.S Raju, PGCIL  
Shri Vipin Joseph, PGCIL  
Shri Anindya Khare, MPPMCL.

**Record of Proceedings**

The matter was called out for virtual hearing.

2. The representative of PGCIL submitted that the instant petition is filed for approval for incurring Additional Capital Expenditure (ACE) in 2019-24 tariff period towards reconstruction of residential/non-residential buildings under Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019. He submitted that the Petitioner seeks to reconstruct residential/non-residential buildings (whose useful life is completed/nearing completion) based on third party inspection reports.

3. The representative of the Petitioner submitted that the Petitioner had claimed ACE towards construction of residential/ non-residential buildings in various petitions for different projects in 2019-24 tariff period. However, the Commission did not approve the ACE towards “building and civil works” as claimed by the Petitioner. The Commission vide order dated 18.10.2021 in Petition No.323/TT/2020 had directed the Petitioner to obtain approval of RPC’s for reconstruction of residential/ non-residential buildings and further granted liberty to the Petitioner to file a separate petition for ACE towards “building and civil works”. Similar observations were made by the Commission in Petition Nos. 733/TT/2020, 311/TT/2020,154/TT/2020, 323/TT/2020 and 269/TT/2020. Pursuant to the directions of the Commission, the



Petitioner took up the case of 11 sub-stations, where there is a need for civil works, in respective RPC's. The RPCs have agreed to the proposal of the Petitioner and the Petitioner has also taken an independent opinion from a third party. He further requested permission to file the copy of the approval of the RPCs for additional buildings in certain cases.

4. After hearing the representative of the Petitioner, the Commission admitted the instant petition and directed to issue notice to the Respondents. The Commission further directed the Petitioner to serve copy of the petition on the Respondents immediately, if not served already.

5. The Commission permitted the Petitioner to file the approval of the RPCs on affidavit with a copy to the Respondents by 20.1.2023. The Respondents were directed to file their replies on affidavit by 30.1.2023, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 15.2.2023. The Commission further directed the parties to adhere to the specified timeline and also observed that no further extension of time shall be granted.

6. The matter shall be listed for final hearing on 7.3.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

